

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A. No. 450 of 1988. (6)

Satendra Singh & another ..... Applicants

Versus

General Manager, N.E.Rly. & others .. Respondents.

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. A.B.Gorthi, A.M.

( By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

The applicants were appointed as Seasonal Watermen in the year 1985 but in the year 1988 job was not given to them, that is why they prayed that the respondents may be directed to give job to them as Seasonal Watermen for the year 1988. According to them, they continued to work in every season. According to the respondents, <sup>not</sup> the applicants were/engaged as Seasonal Watermen in the year 1985 and the documents which have been filed in this behalf, are forged and incorrect and as a matter of fact, in the year 1987 on verification of their certificates, it was found that the same were false and the applicants were black listed vide letter dated 31.8.88 for railways service in future. The true facts are that one Shri Ram Kishore s/o Sri Ram was engaged as Seasonal Waterman <sup>not</sup> the applicant no.2 who has written as Sri Raj Kishore s/o Sri Ram Khilari. The casual labourers for Seasonal Watermen are engaged after an ordinary investigation and on the basis of working capacity of the worker. As the applicants were black listed, they were not appointed Undoubtedly, the applicants were not regular employees but they were engaged as Seasonal Watermen

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In case, they have produced forged certificates, they should have been given an opportunity of hearing. In this case, the same was not done. As such the application deserves to be allowed and is accordingly allowed and the respondents are directed to give an opportunity to the applicants to prove that they worked as Seasonal Men and the documents which were filed by them are not forged. In case, they succeed in proving the same, the respondents will consider their case to give them job as Seasonal Watermen from next year. No order as to costs.

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MEMBER(A)

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VICE CHAIRMAN.

DATED: JUNE 29, 1992

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